

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2327/2004

New Delhi, this the 17th day of January, 2005

Hon'ble Mrs. Meera Chhibber, Member (J)

Ram Singh, S/o Ganeshi Ram,
W/as E.S.M.-I at Khalilpur,
Khalilpur Railway Station,
Gurgaon.
(Under Delhi Division of Rly.)

...Applicant.

Versus

1. General Manager (P)
Northern Railways,
Baroda House, New Delhi – 110 001
2. Divisional Railway Manager (P)
Northern Railway, Delhi Division,
State Entry Road, New Delhi – 110 001.
3. D.S.T.E.
Northern Railway, Delhi Division,
State Entry Road, New Delhi – 110 001.
4. Sr. Section Engineer (Signal) I,
Northern Railway, Delhi Cantt.,
New Delhi – 110 010.

....Respondents.

(By Advocate Shri R.C. Malhotra)

O R D E R (ORAL)

Mrs. Meera Chhibber, Member (J):

Counsel for the respondents has filed a short reply on behalf of the respondents wherein they have submitted that applicant has been voluntarily retired on 23.11.2004 and the applicant has also given in writing on 17.11.2004 that he withdraws the Court case filed by him regarding his voluntary retirement bearing O.A. no.2327/2004. The letter written by the applicant is also annexed as Annexure R-2 in the short counter reply filed on behalf of the respondents.

2. Today, neither the applicant nor his counsel was present in the Court nor they have filed any rejoinder to the short reply filed by the respondents which shows that the applicant is not really interested in prosecuting this case any



longer specially in view of the letter dated 17.11.2004 as written by him to the authorities concerned. The O.A. is accordingly dismissed for default and non-prosecution.


(Mrs. Meera Chhibber)
Member (J)

/gkk/